

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) :

(a) M/s. Andhra Pradesh Scooters have reported that refunds are being made to the applicants within the stipulated three months period.

(b) and (c) Do not arise.

[Translation]

Opening of Petrol Pumps Around Transport Nagar, Kota.

2184. SHRI SHANTI DHARIWAL: Will the Minister of PETROLEUM be pleased to state :

(a) whether Government propose to open a petrol pump around Transport Nagar in Kota in Rajasthan ;

(b) if so, the action taken by Government in this regard ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) :

(a) No, Sir.

(b) Does not arise.

(c) A suitable site has yet to be earmarked by the Urban Improvement Trust, Kota for development of a retail outlet in the proposed Transport Nagar Complex.

Opening of Petrol Pumps in Rajasthan

2185. SHRI VISHNU MODI : Will the Minister of PETROLEUM be pleased to state :

(a) whether Government have proposed any scheme for opening new petrol pumps in Rajasthan ;

(b) if so, the details in this regard and the time by which it is likely to be implemented ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) :

(a) Yes, Sir.

(b) and (c) 67 locations in Rajasthan are included in the Oil Industry's Marketing Plan for 1984-85. The process for selection of distributors for these locations is under way. Considering the various steps which precede the commissioning of a petrol/diesel retail outlet, it does not seem feasible to indicate the time for such commissionings.

[English]

Disposal of Pending Cases

2186. SHRI SHANTA RAM NAIK : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government propose to enact any law to lay down specific time-limit for courts of law to dispose of judicial cases ;

(b) if not, how Government intend to effectively tackle the problem of pending litigations in the country ; and

(c) whether Government propose to amend procedural laws in the country for speedy disposal of judicial cases ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) :

(a) to (c) It is not practicable to impose time limits on the disposal of cases. The Government are aware of the position and are continuing to address themselves to this problem. A revised Code of Criminal Procedure was enacted in 1973 and amended from time to time. Certain amendments were also made in the Code of Civil Procedure in 1976 to expedite disposal of cases. Amendment to these Codes are considered as and when felt necessary.

Construction of Post Office and Telephone Exchange Buildings in Dinapur Cantonment, Patna (Bihar)

2187. SHRI ABDUL HANNAN ANSARI: Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the President, All India Urdu Press Correspondents' Association,

Dinapur Cantonment, Patna, has submitted memoranda on 13 January, 1985 and 20 March, 1985 regarding construction of post office building and telephone exchange building in Dinapur Cantonment, Patna ;

(b) if so, the details thereof ; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS
(SHRI RAM NIWAS MIRDHA) :

(a) Yes, Sir. Only representation of 20-3-85 has been received on 28-3-85.

(b) He has represented that new departmental buildings for Post Office and Telephone Exchange of Dinapur Cantonment Patna, may be constructed.

(c) Land for Telephone Exchange is not available. The Defence Authorities have been approached for leasing on long-term basis a suitable plot of land. At present there is no proposal to construct departmental building for Dinapur cantonment post office.

Prices of Penicillin, Ampicillin etc.

2188. SHRI D.P. JADEJA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the month-wise and unit-wise production of Penicillin G., Penicillin V, 6-APA and Ampicillin in our country during the last three years ;

(b) the comparative difference in the CIF price and the local price of these products; and

(c) the steps taken by Government to reduce the prices of these products ?

THE MINISTER OF CHEMICALS
AND FERTILIZERS AND INDUSTRY
AND COMPANY AFFAIRS (SHRI VEE-
RENDRA PATIL) :

(a) A Statement is attached.

(b) Indigenous prices fixed under the Drugs (Prices Control) Order, 1979 are given below :—

Sl. No.	Name of the product	Indigenous Price (Rs. Kg.)
(1)	(2)	(3)
1.	Potassium Penicillin G Ist Crystal	582.09 (BU)
2.	Potassium Penicillin V	885.69 (BU)
3.	6-APA	2100.00
4.	Ampicillin Trihydrate	1677.00

The imports of Penicillins are banned. The imports of 6-APA and Ampicillin Trihydrate are canalised through the State Trading Corporation and there have been no canalised imports of Ampicillin Trihydrate. The international price of 6-APA varies from time to time.

(c) Fixation of prices of drugs/intermediates in question under the Drugs (Prices Control) Order, ensures their availability at cheap prices.

Statement

Sl. No.	Name of the item	Name of the producing unit	Total of monthwise production for the years		
			1982-83	1983-84	1984-85 (Ap.—Feb.)
(1)	(2)	(3)	(4)	(5)	(6)
1.	Ampicillin	IDPL	1.0	0.258	3.167
		Ranbaxy	44.89	45.04	61.19
		Alembic	2.42	2.48	1.65
		HAL	14.18	8.38	11.03
		Cadila Laboratories	Nil	0.286	11.55
		Lyphin Chemicals	Nil	Nil	6.37
		Ceeplam Laboratories	50.54	42.28	42.53